CENTRAL COUNCIL OF HOMOEOPATHY

HOMOEOPATHY CENTRAL COUNCIL (ELECTION OF PRESIDENT AND VICE-PRESIDENT) REGUALATIONS.

1976 New Delhi, the 1984

No. 7-1/83-CCH – In exercise of the powers conferred by section 33 of the Homoeopathy Central Council Act, 1973 (59 of 1973), the Central Council of Homoeopathy, with the previous sanction of the Central Government, hereby makes the following regulations, namely:-

- 1. Short Title These regulations may be called the Homoeopathy Central Council (Election of the President and Vice-President) Regulations, 1976.
- 2. Definitions- In these regulations, unless the context otherwise requires.-
- (a) 'Act' means the Homoeopathy Central Council Act, 1973 (59 of 1973);
- (b) 'Council' means the Central Council of Homoeopathy;
- (c) Form means a form annexed to these regulations;
- (d) 'Member' means a member of the Council;
- (e) 'President' means the President of the Council;
- (f) 'Returning Officer' means any officer appointed as such by the Central Government for the purpose of these regulations;
- (g) 'Vice-President' means the Vice-President of the Council.
- 3. Election of President (i) The President shall be elected by the members present at the time of election from amongst themselves.
 - (ii) The date, time and place of the election shall be intimated to each of the members by the Returning Officer appointed for this purpose at least seven days before the date of the meeting.
 - (iii) Any member present shall be entitled to propose a name of any other member present, for election as the President. The proposal shall be required to be seconded by a member other than the proposer or the one whose name iks proposed:

Provided that one member shall be propose or second only one name.

- (iv) Any candidate may withdraw his candidature before the actual election.
- (v) If the name of only one candidate is duly proposed and seconded, the Returning Officer shall forthwith declare in Form 'B', such candidate duly elected.
- (vi) If the number of candidates duly proposed and seconded exceeds one, an election shall be held by secret ballot.

- (vii) Before the commencement of the election, the Returning Officer shall invite the members to inspect the ballot box, in case they may like to do so and he shall then look the box.
- (viii) At the time of actual election, the members present in the meeting shall, one by one, sign against their names in the list containing names of all the members in alphabetical order and placed along vide the ballot box.
- (ix) After a member has signed his name in the said list he shall be given a ballot paper in Form 'A' which he shall drop into the ballot box after affixing a cross (X) mark against the name of the candidate of his choice.
- (x) As soon as all the members present and wishing to exercise the right to vote have done so, the Returning Officer shall, in the present of the candidates who may be present in person, open the ballot box and take out from it all the ballot papers, examine them and reject as invalid any ballot paper
 - (a) If it does not bear the signature of the Returning Officer; or
 - (b) If the member signs his name or writes any word or makes any mark on it by which it becomes recognizable as his ballot paper; or
 - (c) If no vote is recorded thereon; or
 - (d) If there is uncertainty of the vote exercised; or
 - (e) If the vote has been given in favour of more than one candidate.
- (xi) The Returning Officer shall then proceed to arrange the valid votes according to the candidates in whose favour they have been cast and count them separately for each candidate.
- (xii) After the counting is over, the Returning officer shall make an announcement in the meeting about the votes secured by each of the candidates and the Returning Officer shall also declare, in Form 'B' the candidate securing the largest number of valid votes as duly elected to be the President.
- (xiii) In the even of two or more candidates securing the same number of votes and that number being more than the number of votes secured by any candidate other than the two number of votes secured by any candidate other than the two or more securing the same number of votes, the determination as between such candidates shall be by draw of lots and the candidate on whom the lot falls, shall be declared elected.
- (xiv) The Returning Officer shall intimate the name of the person so elected as President to the Central Government.
- 4. Election of Vice-President For the election of the Vice-President, the provisions of regulation 3 shall apply as if for the expression "President" occurring therein, the expression "Vice-President" is submitted.

FORM 'A' ELECTION OF PRESIDENT/VICE-PRESIDENT

(Under regulation No. 3 of the Homoeopathy Central Council Election of President and Vice-President) Regulations, 1976.

BALLOT PAPER

| S.No. | Name of the candidates | |
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Signature of the Returning Officer

INSTRUCTIONS

- 1. Each elector has only one vote.
- 2. The elector should place the Mark (X) clearly opposite the name of the candidate of his choice.

FORM 'B' ELECTION OF PRESIDENT/VICE-PRESIDENT

| (Under regulation No. 3 of the H and Vice-President) Regulations, 1 | omoeopathy Central Council Election of President 1976. |
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| Homoeopathy, has been duly el | , a member of the Central Council of ected under sub-section (2) of Section 3 of the et, 1973, as the President/Vice-President of the said |
| | RETURNING OFFICER |
| Place Date | |
| "A" | |